

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI**

**T.C.P.NO.843/I&BP/NCLT/MB/MAH/2017**

CORAM:

**SHRI M.K. SHRAWAT**  
MEMBER (JUDICIAL)

**SHRI ASHOK KUMAR MISHRA**  
MEMBER (TECHNICAL)

Application by Operational Creditor to Initiate Corporate Insolvency Resolution Process Under the Code (Under Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority Rules, 2016.

**Om Shanti Lifestyle Builders Private Limited.**

**.....Petitioner.**

**Versus**

**LFS Global Private Limited.**

**.....Respondents.**

**PRESENT ON BEHALF OF THE PARTIES**

Mr. Ajit N. Jakhadi Advocate for the Petitioner.

**ORDER**

**Heard on : 14.07.2017.**

**Pronounced on : 17.07.2017**

1. The Learned Representative from the side of the Petitioner/Creditor is present.
2. He moved a Praecipe that the Petitioner suo moto is willing to "Withdraw" the Petition.
3. It is duly noted in the Order Sheet by the Learned Counsel of the Petitioner as under :-  
" *At the request of my client with written consent Petition withdrawn.*"
4. Suo moto "Withdrawal" of the Petition granted.
5. Petition is dismissed as withdrawn. No Order as to costs. Consigned to Records.

Sd/-

**Ashok Kumar Mishra**  
Member (Technical)  
Dated 17.07.2017.

Sd/-

**M.K. Shrawat**  
Member (Judicial)